



महाराष्ट्र शासन राजपत्र

भाग चार—ब

वर्ष ६, अंक १९]

गुरुवार ते बुधवार, जुलै १०-१६, २०१४/आषाढ १९-२५, शके १९३६

[पृष्ठे ६, किंमत : रुपये २०.००

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने महाराष्ट्र अधिनियमान्वये तयार केलेले (भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांब्यतिरिक्त) नियम व आदेश.

HOME DEPARTMENT (SPECIAL)

WTC, Centre-1, 30th Floor, Cuffe Parade, Mumbai-5,
dated the 1st July 2014

Order

MAHARASHTRA PREVENTION OF DANGEROUS ACTIVITIES OF SLUMLORDS, BOOTLEGGERS, DRUG OFFENDERS, DANGEROUS PERSONS AND VIDEO PIRATES ACT, 1981.

No MPDA-0514/CR-113-A/Spl-3B.—Whereas the Government of Maharashtra is satisfied that having regard to the circumstances prevailing and which are likely to prevail in the Districts of Nagpur, Pune, Dhule, Jalna, Chandrapur, Yawatmal, Osmanabad, Solapur and Buldana it is necessary that during the period commencing from the 1st July 2014 and ending on the 31st December 2014, the District Magistrates of the said Districts may also, if satisfied as provided exercise the powers in sub-section (1) of section 3 of the Maharashtra Prevention of Dangerous Activities of Slumlords, Bootleggers, Drug Offenders, Dangerous Persons and Video Pirates Act, 1981 (Mah. No. LV of 1981) (hereinafter referred to as “the said Act”);

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 3 of the said Act, the Government of Maharashtra hereby directs that for the period commencing from the 1st July 2014 and ending on the 31st December 2014, the District Magistrates Nagpur, Pune, Dhule, Jalna, Chandrapur, Yawatmal, Osmanabad, Solapur and Buldana may also, if satisfied as provided in sub-section (1) of section 3 of the said Act, exercise the powers conferred on the State Government by sub-section (1) of section 3 of the said Act.

By order and in the name of the Governor of Maharashtra,

C. D. CHAUDHARI,

Under Secretary to the Government.

HOME DEPARTMENT (SPECIAL)

WTC, Centre-1, 30th Floor, Cuffe Parade Mumbai-5,
dated the 1st July 2014

Order

MAHARASHTRA PREVENTION OF DANGEROUS ACTIVITIES OF SLUMLORDS, BOOTLEGGERS, DRUG OFFENDERS,
DANGEROUS PERSONS AND VIDEO PIRATES ACT, 1981.

No. MPDA-0514/CR-113-A/Spl-3B.—Whereas the Government of Maharashtra is satisfied that having regard to the circumstances prevailing and which are likely to prevail in the Police Commissionerates of Brihan Mumbai, Pune, Aurangabad, Nagpur City, Amravati City and Navi Mumbai it is necessary that during the period commencing from the 1st July 2014 and ending on the 31st December 2014, the Commissioner of Police of the said Commissionerates may also, if satisfied as provided exercise the powers in sub-section (1) of section 3 of the Maharashtra Prevention of Dangerous Activities of Slumlords, Bootleggers, Drug Offenders, Dangerous Persons and Video Pirates Act, 1981 (Mah. No. LV of 1981) (hereinafter referred to as “the said Act”);

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 3 of the said Act, the Government of Maharashtra hereby directs that for the period commencing from the 1st July 2014 and ending on the 31st December 2014, the Commissioner of Police, Brihan Mumbai, Pune, Aurangabad, Nagpur City, Amravati City and Navi Mumbai, may also, if satisfied as provided in sub-section (1) of section 3 of the said Act, exercise the powers conferred on the State Government by sub-section (1) of section 3 of the said Act.

By order and in the name of the Governor of Maharashtra,

C. D. CHAUDHARI,

Under Secretary to the Government.

वैद्यकीय शिक्षण व औषधिद्रव्ये विभाग

गो. ते. रुग्णालयाची नवीन इमारत, ९ वा मजला, गो. ते. रुग्णालय संकुल,
लोकमान्य टिळक मार्ग, मुंबई ४०० ००१, दिनांक २५ जून २०१४

अधिसूचना

मुंबई शरीररचनाशास्त्र अधिनियम, १९४९.

क्रमांक एमईडी-१०१४/सीआर-७९/१२/शिक्षण-२.—मुंबई शरीररचनाशास्त्र अधिनियम, १९४९ (१९४९ चा मुंबई अकरा) च्या कलम २, पोट-कलम (१) द्वारे प्रदान करण्यात आलेल्या अधिकारांचा वापर करून महाराष्ट्र शासन याद्वारे श्री. विठ्ठलराव जोशी चॅरिटेबल ट्रस्टचे बी. के. एल. वालावलकर रुग्ण मेडिकल कॉलेज, डेरवण, कासारवाडी, पो. सावर्डे, ता. चिपळूण, जिल्हा रत्नागिरी या संस्थेला उक्त अधिनियमाच्या कलम ५ च्या पोट कलमे (१), (२) व (३) मध्ये नमूद केलेल्या प्रयोजनार्थ उक्त संस्था उक्त अधिनियमाच्या कलम ५-ई मधील तरतुदींचे अनुपालन करेल या अटीच्या अधीन राहून मान्यताप्राप्त संस्था म्हणून घोषित करित आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

अंजली वि. अंबिरे,
शासनाच्या उप सचिव.

MEDICAL EDUCATION AND DRUGS DEPARTMENT

G. T. Hospital New Building, 9th Floor,
G. T. Hospital Complex, Lokmanya Tilak Road,
Mumbai 400 001, dated 25th June 2014

NOTIFICATION

BOMBAY ANATOMY ACT, 1949.

No. MED 1014/CR-79/14/EDU-2.—In exercise of the powers conferred by sub-section (i) of section 2 of the Bombay Anatomy Act, 1949 (Bombay XI of 1949) the Government of Maharashtra hereby declares the Shri Vithalrao Joshi Charities Trust's B.K.L. Walawalkar Rural Medical College, Kasarwadi, At Post Sawarda, Tah. Chiplun, Dist. Ratanagiri as an approved institution for the purpose of sub-section (1), (2) and (3) of section 5 of the said Act, subject to the condition that the said institute shall comply with the provisions of section 5E of the said Act.

By order and in the name of the Governor of Maharashtra,

ANJALI V. AMBHIRE,
Deputy Secretary to Government.

गृहनिर्माण विभाग

नवीन प्रशासन भवन, द्वा मजला, मादाम कामा रोड,
हुतात्मा राजगुरु चौक, मुंबई ४०० ०३२, दिनांक ८ जुलै २०१४

अधिसूचना

महाराष्ट्र गृहनिर्माण (नियमन व विकास) अधिनियम, २०१२.

क्र. मगृअ१०.१४/प्र.क्र.१२३/दुवपु-२.—महाराष्ट्र गृहनिर्माण (नियमन व विकास) अधिनियम, २०१२ (२०१४ चा महा. २) मधील कलम १ चे उप-कलम (३) अन्वये प्रदान करण्यात आलेल्या शक्तींचा वापर करून, राज्य शासन, उक्त अधिनियमातील कलम १, १८, १९, २१, २२, २३, ३६, ५१ व ५२ च्या तरतुदी दिनांक ८ जुलै २०१४ पासून लागू करित आहेत.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

देबाशिष चक्रवर्ती,
शासनाचे प्रधान सचिव.

HOUSING DEPARTMENT

New Administrative Building 6th Floor, Madam Cama Road,
Hutatma Rajguru Chowk, Mumbai 400 032, dated 8th July 2014

NOTIFICATION

MAHARASHTRA HOUSING (REGULATION AND DEVELOPMENT ACT, 2012.

No. MHA-10.14/C.R.123/R & R-2.—In exercise of the powers conferred by sub-section (3) of section 1 of the Maharashtra Housing (Regulation and Development) Act, 2012 (Mah. II of 2014), the Government of Maharashtra hereby appoints the 8th July 2014 to be the date on which the provisions of sections 1, 18, 19, 21, 22, 23, 36, 51 and 52 of the said Act shall come into force.

By order and in the name of the Governor of Maharashtra,

DEBASHISH CHAKRABARTY,
Principal Secretary to Government.

सहकार, पणन व वस्त्रोद्योग विभाग

हुतात्मा राजगुरू चौक, मादाम कामा मार्ग, मंत्रालय (विस्तार),

मुंबई ४०० ०३२, दिनांक ८ जुलै २०१४

अधिसूचना

महाराष्ट्र सहकारी संस्था अधिनियम, १९६०.

क्रमांक सीएसएल. २०१४/प्र.क्र.८९/१३ स.—ज्याअर्थी, महाराष्ट्र शासनाने शासन अधिसूचना, सहकार, पणन व वस्त्रोद्योग विभाग क्र.सीएसएल. २०१३/प्र.क्र. १२४/१५ स, दिनांक ३० मार्च २०१३ याद्वारे महाराष्ट्र सहकारी संस्था अधिनियम, १९६० च्या प्रयोजनार्थ राज्य सहकारी निवडणूक प्राधिकरणाची स्थापना केली आहे आणि सदर प्राधिकरणाचे कार्यालय पुणे येथे स्थित असेल असे निदेशित केले आहे ;

आणि ज्याअर्थी, महाराष्ट्र शासनास उक्त प्राधिकरणाचा कार्यालयीन पत्ता अधिसूचित करणे योग्य वाटत आहे ;

त्यामुळे आता, महाराष्ट्र सहकारी संस्था अधिनियम, १९६० (१९६१ चा महा. २४) च्या कलम ७३ कब याद्वारे प्रदान करण्यात आलेल्या अधिकाराचा वापर करून आणि शासन अधिसूचना, सहकार, पणन व वस्त्रोद्योग विभाग क्र. सीएसएल. २०१३/प्र.क्र.१२४/१५सी, दिनांक २९ नोव्हेंबर २०१३ रद्द करून महाराष्ट्र शासन याद्वारे राज्य सहकार निवडणूक प्राधिकरणाचे कार्यालय खालील स्थळी असेल असे घोषित करते.

“ राज्य सहकारी निवडणूक प्राधिकरण,
जुनी मध्यवर्ती इमारत, तळ मजला,
५, बी. जे. रोड, पुणे ४११ ००१
महाराष्ट्र राज्य.”

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

राजगोपाल देवरा,

शासनाचे सचिव.

CO-OPERATION, MARKETING AND TEXTILES DEPARTMENT

Madam Cama Marg, Hutatma Rajguru Chowk,
Mantralaya, Mumbai 400 032, dated 8th July 2014

NOTIFICATION

MAHARASHTRA CO-OPERATIVE SOCIETIES ACT, 1960.

No. CSL 2014/C.R. 89/13-C.—Whereas *vide* Government Notification Co-operation, Marketing and Textiles Department, No. CSL 2013/CR-124/15C, dated the 30th March 2013, the Government of Maharashtra has constituted the State Co-operative Election Authority for the purposes of the Maharashtra Co-operative Societies Act, (Mah. XXIV of 1961) and directed that office of the said authority shall be at Pune ;

And whereas, the Government of Maharashtra considers it expedient to change and notify the office address of the said Authority ;

Now therefore, in exercise of the powers conferred by sub-section (2) of section 73 CB of the Maharashtra Co-operative Societies Act, 1960 and in supersession of the Government Notification, Co-operation, Marketing and Textiles Department No. CSL 2013/C.R. 124/15 C, dated 29th November 2013, the Government of Maharashtra hereby declares that the office of the State Co-operative Election Authority shall be at the following place, namely :—

“The State Co-operative Election Authority,
Old Central Building, Ground Floor,
5, B. J. Road, Pune 411 001.
Maharashtra State.”

By order and in the name of the Governor of Maharashtra,

RAJAGOPAL DEVARA,
Secretary of Government.